

**Banking Companies (Acquisition And Transfer Of
Undertakings) Act, 1980**

40 of 1980

[11 July 1980]

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STATEMENT OF OBJECTS AND REASONS To gain control over the commanding heights of the economy for the attainment of the national, social and economic, objectives fourteen major Indian scheduled banks, each with deposits of Rs. 50 crores or more. were nationalised in July, 1969. It was then visualised that public ownership of these banks would help in more effective mobilisation of savings and their channelisation for productive purposes. Since the nationalisation of such banks, bank services have grown rapidly, particularly, in the hitherto under-banked rural and semi-urban areas. There has also been a progressive increase in the deployment of bank resources for the neglected sectors and weaker sections of society. 2. The Government are committed to implement, the 20-point programme vigorously. In pursuance of this objective the public sector banks have undertaken to increase their credit to priority sectors to 40 percent of their total advances over a period of five years. 3. In order further to control the commanding heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution six Indian private sector banks, each having deposits of Rs. 200 crores or more on 14th March, 1980, were nationalised by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980, promulgated by the President on the 15th April, 1980. The Ordinance was also considered necessary for providing larger credit to priority sectors,

for establishing a more effective and meaningful direction and control over the operations of these banks and also for making these banks an integral part of the national development effort. The Ordinance, apart from providing for the transfer and vesting of the undertakings of the six bank:, in the corresponding new banks, provided for payment of an amount for the acquisition of such undertakings, the management of the corresponding new banks and other necessary and consequential provisions. 4. The Bill seeks to replace the aforesaid OrdinanceGaz. of Ind., 12-6-1980, Pt. II. S. 2. Ext., p. 414.

CHAPTER 1 PRELIMINARY

1. Short title and commencement :-

(1) This Act may be called The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

(2) It shall be deemed to have come into force on the 15th day of April, 1980.

2. Definitions :-

In this Act. unless the context otherwise requires,-

(a) "banking company" does not include a foreign company within the meaning of Section 591 of the Companies Act, 1956 ;

(b) "corresponding new bank", in relation to an existing bank, means the body corporate pecified against such bank in column 2 of the First Schedule;

(c) "Custodian" means the person who becomes, or is appointed, a Custodian under ection 7;

(d) "existing bank" means a banking company specified in column 1 of the First Schedule, eing a company the total of the demand and time liabilities n India of which, as shown in the return as on the 14th day of March, 1980, furnished to the Reserve Bank under Section 42 of the Reserve Bank of India Act, 1934 amounts to not less than rupees two hundred crores;

1(da) "prescribed" means prescribed by regulations made under this Act;;]

(e) words and expressions used therein and not defined but defined in Banking Regulation Act, 1949, have the meanings respectively assigned to them in that Act.

2 (f) words and expressions used herein and not defined either in this Act or in the Banking Regulation Act, 1949 (10 of 1949) but

defined in the Companies Act, 1956 (1 of 1956) shall have the meanings respectively assigned to them in the Companies Act, 1956."]

1. Inserted vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

2. Inserted vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

CHAPTER 2 4[Transfer of the Undertakings of Existing Banks and Share Capitals of the Corresponding New Banks]

3. Establishment of corresponding new banks and business thereof :-

(1) On the commencement of this Act, there shall be constituted such corresponding new banks as are specified in column 2 of the First Schedule.

(2) The paid up capital of every corresponding new bank constituted under sub-section

(1) shall, until any provision is made in this behalf in any scheme made under Section 9 , be equal to the paid up capital of the existing bank in relation to which it is the corresponding new bank.

6[(2) Notwithstanding anything contained in sub-section (2), the paid-up capital of every corresponding new bank constituted under sub-section (1) may from time to time be increased by-

(a) such amounts as the Board of Directors of the corresponding new bank may, after consultation with the Reserve Bank and with the previous sanction of the Central Government, transfer from the reserve fund established by such bank to such paid-up capital;

(b) such amounts as the Central Government may, in consultation with the Reserve Bank, contribute to such paid-up capital :

26[rupees one thousand five hundred crores]]

7(2A) Subject to the provisions of this Act, the authorised capital of every corresponding new bank shall be one thousand five hundred crores of rupees divided into one hundred and fifty crores fully paid-up shares of ten rupees each : Provided that the Central Government may, after consultation with the Reserve Bank and by notification in the Official Gazette, increase or reduce the authorised capital as it thinks fit, so however that after such

increase or reduction, the authorised capital shall not exceed three thousand crores or be less than one thousand five hundred crores, of rupees.

(2B) Notwithstanding anything contained in sub-section (2), the paid-up capital of every corresponding new bank constituted under sub-section (1) may from time to time be increased by-

(a) such amounts as the Board of Directors of the corresponding new bank may, after consultation with the Reserve Bank and with the previous sanction of the Central Government, transfer from the reserve fund established by such bank to such paid-up capital,

(b) such amounts as the Central Government may, after consultation with the Reserve Bank, contribute to such paid-up capital:

8"(c) such amounts as the Board of Directors of the corresponding new bank may, after consultation with the Reserve Bank and with the previous sanction of the Central Government, raise whether by public issue or preferential allotment or private placement, of equity shares or preference shares in accordance with the procedure as may be prescribed, so, however, that the Central Government shall, at all times hold not less than fifty-one per cent, of the paid-up capital consisting of equity shares of each corresponding new bank:

Provided that the issue of preference shares shall be in accordance with the guidelines framed by the Reserve Bank specifying the class of preference shares, the extent of issue of each class of such preference shares (whether perpetual or irredeemable or redeemable) and the terms and conditions subject to which, each class of preference shares may be issued.";

9(2BB)Notwithstanding anything contained in sub-section (2), the paid-up capital of a corresponding new bank constituted under sub-section (1) may, from time to time and before any paid-up capital is 10"raised by public issue or preferential allotment or private placement" under clause (c) of sub- section (2-B), be reduced by-

(a) the Central Government, after consultation with the Reserve Bank, by cancelling any paid-up, capital which is lost, or is unrepresented by available assets;

(b) the Board of Directors, after consultation with the Reserve Bank and with the previous sanction of the Central Government, by paying off any paid- up capital which is in excess of the wants of the corresponding new bank:

S.2 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970) with the corresponding new

bank. such reduction may be done. either prospectively or retrospectively, but not from a date earlier than the date of such amalgamation.

(2BBA)

(a) A corresponding new bank may from time to time and after any paid-up capital has been 11"raised by public issue or preferential allotment or private placement" under clause (c) of sub-section (2-B), by resolution passed at an annual general meeting of the shareholders entitled to vote, voting in person, or, where proxies are allowed, by proxy, and the votes cast in favour of the resolution are not less than three times the number of the votes, if any, cast against the resolution by the shareholders so entitled and voting, reduce its paid-up capital in any way.

(b) Without prejudice to the generality of the foregoing power the paid-up capital may be reduced by-

(i) extinguishing or reducing the liability on any of its shares in respect of share capital not paid-up;

(ii) either with or without extinguishing or reducing liability on any of its paid-up shares, cancelling any paid-up capital which is lost, or is unrepresented by available assets; or

(iii) either with or without extinguishing or reducing liability on any of its paid-up shares, paying off any paid-up share capital which is in excess of the wants of the corresponding new bank.

(2BBB). Notwithstanding anything contained in sub-section (2-BB) or sub-section (2-BBA), the paid-up capital of a corresponding new bank shall not be reduced at any time so as to render it below twenty-five per cent of the paid-up capital of that bank as on the date of commencement of the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1995.".]

(2C) The entire paid-up capital of a corresponding new bank, except the paid-up capital 12"raised from public by public issue or preferential allotment or private placement" under clause (c) of sub-section (2-B), shall stand vested in, and allotted to, the Central Government.

(2D) The shares of every corresponding new bank not held by the Central Government shall be freely transferable : Provided that no individual or company resident outside India or any company incorporated under any law not in force in India or any branch of such company, whether resident outside India or not, shall at any time hold or acquire by transfer or otherwise shares of the corresponding new bank so that such investment in aggregate exceeds the percentage, not being more than twenty per cent of

the paid-up capital, as may be specified by the Central Government by notification in the Official Gazette. Explanation For the purposes of this clause, "company" means any body corporate and includes a firm or other association of individuals.

(2E) No shareholder of the corresponding new bank, other than the Central Government, shall be entitled to exercise voting rights in respect of any shares held by him in excess of one per cent of the total voting rights of all the shareholders of the corresponding new bank.

13"Provided that the shareholder holding any preference share capital in the corresponding new bank shall, in respect of such capital, have a right to vote only on resolutions placed before such corresponding new bank which directly effects the rights attached to his preference shares:

Provided further that no preference shareholder shall be entitled to exercise voting rights in respect of preference shares held by him in excess of one per cent. of the total voting rights of all the shareholders holding preference share capital only."

(2F) Every corresponding new bank shall keep at its head office a register, in one or more books, of the shareholders (in this Act referred to as the register) and shall enter therein the following particulars :-

- (i) the names, addresses and occupations, if any, of the shareholders and a statement of the shares held by each shareholder, distinguishing each share by its denoting number;
- (ii) the date on which each person is so entered as a shareholder:
- (iii) the date on which any person ceases to be a shareholder: and
- (iv) such other particulars as may be prescribed.

14["Provided that nothing in this sub-section shall apply to shares held with a depository.".]

(2G) Notwithstanding anything contained in sub-section (2-F), it shall be lawful for every corresponding new bank to keep the register in computer floppies or diskettes subject to such safeguards as may be prescribed.]

(3) The entire capital of each corresponding new bank shall stand vested in, and allotted to, the Central Government.

(4) Every corresponding new bank shall be a body corporate with perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property, and to contract, and may sue and be sued in its name.

(5) Every corresponding new bank shall carry on and transact the business of banking as defined in clause (b) of S.5 of the Banking

Regulation Act, 1949, and may engage in 15[one or more of the other forms of business] specified in sub-section (1) of Section 6 of that Act.

(6) Every corresponding new bank shall establish, a reserve fund to which shall be transferred the share premiums and the balance, if any, standing to the credit of the reserve fund of the existing bank in relation to which it is the corresponding new bank, and such further sums, if any, as may be transferred in accordance with provisions of S.17 of the Banking Regulation Act.1949.

16 [(7)

(i) The corresponding new bank shall, if so required by the Reserve Bank, act as agent of the Reserve Bank at all places in India where it has a branch, for-

(a) paying, receiving, collecting and remitting money, bullion and securities on behalf of any Government in India; and .

(b) undertaking and transacting any other business shall be carried on by the corresponding new bank on behalf of the Reserve Bank shall be such as may be agreed upon.

(ii) The terms and conditions on which any such agency business shall be carried on by the corresponding new bank on behalf of the Reserve Bank shall be such as may be agreed upon.

(iii) If no guarantee can be reached on any matter referred to in clause

(ii), or if a dispute arises between the corresponding new bank and the Reserve Bank as to the interpretation of any agreement between them, the matter shall be referred to the Central Government and the decision of the Central Government thereon shall be final.

(iv) The corresponding new bank may transact any business or perform any functions- entrusted to it under clause (i). by itself or through any agent approved by the Reserve Bank.]

6. Inserted vide AMENDMENTS TO THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1980 (40 Of 1980), Dt. March 25, 1995 Amendment) Act (66 of 1988), S. 36 (a)(i) (30-12-1988).

[1]Substituted for "[rupees five hundred crores]", vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1992 (36 Of 1992), Dt. 1st September, 1992 Published in Received the assent of the President on September 1, 1992 and published in the Gazette of India. Extra., Part II, Section 1, dated 2nd September 1992, pp. 1-2, Sl. No. 58. [C][W]

[5]Inserted vide The Banking Companies (Acquisition and Transfer

of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

In the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, In Sec. 3, sub-sec. (2B), clause (c), shall be substituted, in place of : "(c) such amounts as the Board of Directors of the corresponding new bank may, after consultation with the Reserve Bank and with the previous sanction of the Central Government, raise by public issue of shares in such manner as may be prescribed, so however that the Central Government shall, at all times, hold not less than fifty-one per cent of the paid-up capital of each corresponding new bank." by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

[9] Inserted vide AMENDMENTS TO THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1980 (40 Of 1980), Dt. March 25, 1995

In the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, In Sec. 3, in sub-secs. (2BB) , for the words "raised by public issue", the words "raised by public issue or preferential allotment or private placement" shall be substituted, by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, In Sec. 3, in sub-secs. (2BBA) , for the words "raised by public issue", the words "raised by public issue or preferential allotment or private placement" shall be substituted, by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, In Sec. 3, in sub-secs. (2C) , for the words "raised by public issue", the words "raised by public issue or preferential allotment or private placement" shall be substituted, by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, In Sec. 3, in sub-secs. (2E) , the following provisos shall be inserted, namely: "Provided that the shareholder holding any preference share capital in the

corresponding new bank shall, in respect of such capital, have a right to vote only on resolutions placed before such corresponding new bank which directly effects the rights attached to his preference shares: Provided further that no preference shareholder shall be entitled to exercise voting rights in respect of preference shares held by him in excess of one per cent. of the total voting rights of all the shareholders holding preference share capital only." by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

[7] Inserted vide THE DEPOSITORIES RELATED LAWS (AMENDMENT) ACT, 1997 (8 Of 1997), Dt. March 19, 1997

[b] Sub-section (5) re-numbered as sub-section (6) and sub-section (5) inserted by the Banking Laws (Amendment) Act, (1 of 1984), S. 72 (15-2-1984).

[c] For Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1980 - See Gaz. of India, 4-11-1980, Pt. II-3(ii), Ext., p. 1640.

3A. Trust Not To Be Entered On The Register :-

Notwithstanding anything contained in sub-section (2-F) of Section 3, no notice of any trust, express, implied or constructive, shall be entered on the register, or be receivable by the corresponding new bank,]

[6] The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3rd June, 1994 Published in Received the assent of the President on June 3.1994

3B. Register Of Beneficial Owners :-

The register of beneficial owners maintained by a depository under Section 2 of the Depositories Act, 1996 (22 of 1996), shall be deemed to be a register of shareholders for the purposes of this Act. Explanation.-For the purposes of Section 3, Section 3A and this section, the expressions "beneficial owner", "depository" and "registered owner" shall have the meanings respectively assigned to them in clauses (a), (e) and (j) of sub-section (1) of Section 2 of the Depositories Act, 1996 (22 of 1996)."]

[8] THE DEPOSITORIES RELATED LAWS (AMENDMENT) ACT, 1997 (8 Of 1997), Dt. March 19, 1997

4. Undertakings of existing banks to vest in corresponding new banks :-

On the commencement of this Act, the undertaking of every existing bank shall be transferred to, and shall vest in, the corresponding new bank..

5. General effect of vesting :-

(1) The undertaking of each existing bank. shall be deemed to include all assets, rights, powers, authorities and privileges and all property, movable and immovable, cash balances, reserve funds investments and all other rights and interests in, or arising out of, such property as were immediately before the commencement of this Act in the ownership, possession, power or control of the existing bank in relation to the undertaking, whether within or without India, and all books of accounts, registers, records and all other documents of whatever nature relating thereto and shall also be deemed to include all borrowings, liabilities and obligations of whatever kind then subsisting of the existing bank in relation to the undertaking.

(2) If, according to the laws of any country outside India, the provisions of this Act by themselves are not effective to transfer or vest any asset or liability situated in that country which forms part of the undertaking of an existing bank to, or in, the corresponding new bank, the affairs of the existing bank in relation to such asset or liability shall, on and from the commencement of this Act, stand entrusted to the chief executive officer for the time being of the corresponding new bank and the chief executive officer may exercise all powers and do all such acts and things as may be exercised or done by the existing bank for the purpose of effectively transferring such assets and discharging such liabilities.

(3) The chief executive officer of the corresponding new bank shall in exercise of the powers conferred on him by sub-section (2), take all such steps as may be required by the laws of any such country outside India for the purpose of effecting such transfer or vesting, and may either himself or through any person authorised by him in this behalf realise any asset and discharge any liability of the existing bank.

(4) Unless otherwise expressly provided by this Act, all contracts,

deeds, bonds, agreements, powers of attorney, grants of legal representation and other instruments of whatever nature subsisting or having effect immediately before the commencement of this Act and to which the existing bank is a party or which are in favour of the existing bank shall be of full force and effect against or in favour of the corresponding new bank, and may be enforced or acted upon as fully and effectually as if in the place of the existing bank the corresponding new bank had been a party thereto or as if they had been issued in favour of the corresponding new bank.

(5) If, immediately before the commencement of this Act, any suit, appeal or other proceeding of whatever nature in relation to any business of the undertaking which has been transferred under Section 4 , is pending by or against the existing bank, the same shall not abate, be discontinued or be in any way, prejudicially affected by reason of the transfer of the undertaking of the existing bank or of anything contained in this Act but the suit, appeal or other proceeding may be continued, prosecuted and enforced by or against the corresponding new bank. (6) Nothing in this Act shall be construed as applying to the assets, rights, power authorities and privileges and property, movable and immovable, cash balances and investments in any country outside India (and other rights and interests in or arising out of such property) and borrowings, liabilities and obligations of whatever kind subsisting immediately before the commencement of this Act of any existing bank operating in that country if, under the laws in force in that country, it is not permissible for a banking company owned or controlled by Government, to carry on the business of banking there.

CHAPTER 3 PAYMENT OF AMOUNT

6. Payment of amount :-

(1) Every existing bank shall be given by the Central Government such amount in respect of the transfer, under Section 4 , to the corresponding new bank of the undertaking of the existing bank as is specified against each such bank in the Second Schedule.

(2) The amount referred to in sub-section (1) shall be given to every existing bank, at its option,-

(a) in cash (to be paid by cheque drawn on the Reserve Bank) in three equal annual instalments, the amount of each instalment carrying interest at the rate of five and a half per cent per annum

from the commencement of this Act; or

(b) in saleable or otherwise transferable promissory notes or stock certificates of the Central Government issued and repayable at par, and maturing at the end of-

(i) ten years from the commencement of this Act and carrying interest from such commencement at the rate of six per cent per annum, or

(ii) thirty years from the commencement of this Act and carrying interest from such commencement at the rate of seven per cent per annum; or

(c) partly in cash (to be paid by cheque drawn on the Reserve Bank) and partly in such number of securities specified in sub-clause (i) or sub-clause (ii), or both, of clause (b), as may be required by the existing bank; or

(d) partly in such number of securities specified in sub-clause (i) of clause (b) and partly in such number of securities specified in sub-clause (ii) of that clause, as may be required by the existing bank.

(3) The first of the three equal annual instalments referred to in clause (a) of sub-section (2) shall be paid, and the securities referred to in clause (b) of that sub-section shall be issued, within sixty days from the date of receipt by the Central Government of the option referred to in that sub-section, or where no such option has been exercised, from the latest date before which such option ought to have been exercised.

(4) The option referred to in sub-section (2) shall be exercised by every existing bank before the expiry of a period of three months from the commencement of this Act (or within such further time, not exceeding three months, as the Central Government may, on the application of the existing bank, allow) and the option so exercised shall be final and shall not be altered or rescinded after it has been exercised.

(5) Any existing bank which omits or fails to exercise the option referred to in sub-section (2), within the time specified in sub-section (4), shall be deemed to have opted for payment in securities specified in sub-clause (i) of clause (b) of sub-section (2).

(6) Notwithstanding anything contained in this section, any existing bank may, before the expiry of three months from the commencement of this Act (or within such further time, not exceeding three months, as the Central Government may, on the application of the existing bank, allow, make an application in writing to the Central Government for an interim payment of an amount equal to seventy-five per cent of the amount of the paid-

up capital of such -bank, immediately before such commencement, indicating therein whether the payment is desired in cash or in securities specified in sub-section (2). or in both.

(7) The Central Government shall, within sixty days from the receipt of the application referred to in sub-section (6), make the interim payment to the existing bank in accordance with the option indicated in such application.

(8) The interim payment made to an existing bank under sub-section (7) shall be set off against the total amount payable to such existing bank under this Act and the balance of the amount remaining outstanding after each payment shall be given to the existing bank in accordance with the option exercised, or deemed to have been exercised, under sub-section (4) or sub-section (5), as the case may be: Provided that where any part of the interim payment is obtained by an existing bank in cash, the payment so obtained shall be set off, in the first instance, against the first instalment of the cash payment referred to in sub-section (2), and in case the payment so obtained exceeds the amount of the first instalment, the excess amount shall be adjusted against the second instalment and the balance of such excess amount, if any, against the third instalment of the cash payment.

CHAPTER 4 MANAGEMENT OF CORRESPONDING NEW BANKS

7. Head office and management :-

(1) The head office of each corresponding new bank shall be at such place as the Central Government may, by notification in the Official Gazette, specify in this behalf, and, until any such place is so specified, shall be at such place at which the head office of the existing bank, in relation to which it is the corresponding new bank, is on the commencement of this Act, located.

(2) The general superintendence, direction and management of the affairs and business of a corresponding new bank shall vest in a Board of Directors which shall be entitled to exercise all such powers and do all such acts and things as the corresponding new bank is authorised to exercise and do.

(3)

(a) As soon as may be after the commencement of this Act, the Central Government shall, in consultation with the Reserve Bank, constitute the first Board of Directors of a corresponding new bank, consisting of not more than seven persons, to be appointed by the

Central Government and every director so appointed shall hold office until the Board of directors of such corresponding new bank is constituted in accordance with the scheme made under Section 9 : Provided that the Central Government may, if it is of opinion that is necessary in the interests of the corresponding new bank so to do, remove a person from the membership of the first Board of Directors and appoint any other person in his place.

(b) Every member of the first Board of Directors (not being an officer of the Central Government or of the Reserve Bank) shall receive such remuneration as is equal to the remuneration which a member of the Board of Directors of the existing bank was entitled receive immediately before the commencement of this Act.

(4) Until the first Board of Directors is appointed by the Central Government under sub-section (3), the general superintendence, direction and management of the affairs and business of a corresponding new bank shall vest in a Custodian, who shall be the chief executive officer of that bank and may exercise all powers and do all acts and things as may be exercised or done by that bank.

(5) The Chairman of an existing bank holding office as such immediately before the commencement of this Act, shall be the Custodian of the corresponding new bank and shall receive the same emoluments as he was receiving immediately before such commencement:

Provided that the Central Government may, if the Chairman of an existing bank declines to become, or to continue to function as, a Custodian of the corresponding new bank, or, if it is of opinion that it is necessary in the interests of the corresponding new bank so to do appoint any other person as the custodian of a corresponding new bank and the Custodian so appointed shall receive such emoluments as the Central Government may specify in this behalf.

(6) Custodian shall hold office during the pleasure of the Central Government.

8. Corresponding new banks to be guided by the directions of the Central Government :-

Every corresponding new bank shall, in the discharge of its functions, be guided by such directions in regard to matters of policy involving public interest as the Central Government may, after consultation with the Governor of the Reserve Bank, give.

9. Power of Central Government to make scheme :-

(1) The Central Government may, after consultation with the Reserve Bank, make a scheme for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, the said scheme may provide for all or any of the following matters, namely :--

(a) the capital structure of the corresponding new bank, 12[***]

(b) the constitution of the Board of Directors by whatever name called, of the corresponding new bank and all such matters in connection therewith or incidental thereto as the Central Government may consider to be necessary or expedient;

(c) the reconstitution of any corresponding new bank into two or more corporations, the amalgamation of any corresponding new bank with any other corresponding new bank or with another banking institution the transfer of the whole or any part of the undertaking of a 20[corresponding new bank to any other corresponding new bank or banking institution] or the transfer of the whole or any part of the undertaking of any other banking institution to a corresponding new bank;

21"(ca) the manner in which the excess number of directors shall retire under the second proviso to clause (i) of sub-sec. (3);"

(d) such incidental, consequential and supplemental matters as may be necessary to carry out the provisions of this Act.

22(3) Every Board of Directors of a corresponding new bank, constituted under any scheme made under sub-section (1), shall include-

23(a) "not more than four whole-time directors" to be appointed by the Central Government after consultation with the Reserve Bank:

(b) one director who is an official of the Central Government to be nominated by the Central Government :

24(c) one director, possessing necessary expertise and experience in matters relating to regulation or supervision of commercial bank, to be nominated by the Central Government on the recommendation of the Reserve Bank;"

Explanation.-For the purpose of this clause, "an office of the Reserve Bank" includes an officer of the Reserve Bank who is deputed by that Bank under Section 54AA of the Reserve Bank of India Act, 1934 (2 of 1934), to any institution referred to therein.

25(d) [* * *]

(e) one director, from among such of the employees of the corresponding new bank who are workmen under clause (s) of Section 2 of the Industrial Disputes Act, 1947 (14 of 1947), to be

nominated by the Central Government in such manner as may be specified in a scheme made under this section,

(f) one director, from among the employees of the corresponding new bank who are not workmen under clause (s) of Section 2 of the Industrial Disputes Act, 1947 (14 of 1947), to be nominated by the Central Government after consultation with the Reserve Bank,

(g) one director who has been a Chartered Accountant for not less than fifteen years to be nominated by the Central Government after consultation with the Reserve Bank:

(h) subject to the provisions of clause (i) not more than six directors to be nominated by the Central Government;

26"(i) where the capital issued under clause (c) of sub-sec. (2B) of Sec. 3 is

(I) not more than sixteen per cent, of the total paid-up capital, one director;

(II) more than sixteen per cent, but not more than thirty-two per cent, of the total paid-up capital, two directors;

(III) more than thirty-two per cent, of the total paid-up capital, three directors, to be elected by the shareholders, other than the Central Government, from amongst themselves:

Provided that on the assumption of charge after election of any such director under this clause, equal number of directors nominated under clause (h) shall retire in such manner as may be specified in the scheme:

Provided further that in case the number of directors elected, on or before the commencement of the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Act, 2006, in a corresponding new bank exceed the number of directors specified in sub-clause (I) of sub-clause (II) or sub-clause (III), as the case may be, such excess number of directors elected before such commencement shall retire in such manner as maybe specified in the scheme and such directors shall not be entitled to claim any compensation for the premature retirement of their term of office.";

(3A) The directors to be nominated under clause (h) or to be elected under clause (i) of sub-section (3) shall-

(A) have special knowledge or practical experience in respect of one or more of the following matters, namely:-

(i) agricultural and rural economy,

(ii) banking,

(iii) cooperation,

(iv) economics.

- (v) finance,
 - (vi) law.
 - (vii) small-scale industry,
 - (viii) any other matter the special knowledge of, and practical experience in, which would, in the opinion of the Reserve Bank. be useful to the corresponding new bank;
 - (B) represent the interests of depositors; or
 - (C) represent the interests of farmers, workers and artisans.
- "

27(3AA) Without prejudice to the provisions of sub-sec. (3A) and notwithstanding anything to the contrary contained in this Act or in any other law for the time being in force, no person shall be eligible to be elected as director under clause (i) of sub-sec. (3) unless he is a person having fit and proper status based upon track record, integrity and such other criteria as the Reserve Bank may notify from time to time in this regard.

(3AB) The Reserve Bank may also specify in the notification issued under sub-sec. (3-AA), the authority to determine the fit and proper status, the manner of such determination, the procedure to be followed for such determination and such other matters as may be considered necessary or incidental thereto.";

(3B) Where the Reserve Bank is of the opinion that any director of a corresponding new bank elected under clause (i) of sub-section (3) does not fulfil the requirements of 28"sub-sec. (3A) and sub-sec. (3AA)" , it may, after giving to such director and the bank a reasonable opportunity of being heard, by order, remove such director and on such removal, the Board of Directors shall co- opt any other person fulfilling the requirements of 29"sub-sec. (3A) and sub-sec. (3AA)" as a director in place of the person so removed till a director is duly elected by the shareholders of the corresponding new bank in the next annual general meeting and the person so coopted shall be deemed to have been duly elected by the shareholders of the corresponding new bank as director..]

(4) The Central Government may, after consultation with the Reserve Bank, make a scheme to amend or vary any scheme made under sub-section (1).

30[(5) On and from the date of coming into operation of a scheme made under this section with respect to any of the matters referred to in clause (c) of sub-section (2) or any matters incidental, consequential and supplemental thereto,-

(a) the scheme shall be binding on the corresponding new bank or corporations or banking institutions, and also on the members, if

any, the depositors, and other creditors and employees of each of them and on any other person having any right or liability in relation to any of them including the trustees or other persons, managing or in any other manner connected with, any provident fund or other fund maintained by any of them;

(b) the properties and assets of the corresponding new bank, or, as the case may be, of the banking institution shall, by virtue of and to the extent provided in the scheme, stand transferred to, and vested in, and the liabilities of the corresponding new bank or, as the case may be, of the banking institution shall, by virtue of, and to the extent provided in the scheme, stand transferred to, and become the liabilities of the corporation or corporations brought into existence by reconstitution of the banking institution or the corresponding new bank, as the case may be.

31 [(6)] Every scheme made by the Central Government under this Act shall be laid as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the scheme or both Houses agree that the scheme should not be made, the scheme shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that scheme.

[2]Omitted for "so however that the paid-up capital of any such bank shall not be in excess of a 1 [rupees one thousand five hundred crores];", vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3rd June, 1994 Published in Received the assent of the President on June 3.1994

[d] Substituted for the words "corresponding new bank to any other banking institution" by Public Financial Institutions and Negotiable Instruments Laws (Amendment) Act (66 of 1988), S. 36(a)(ii) (30-12-1988).

In the Bank (Second) Nationalisation Act, In Sec. 9 ,in sub-sec. (2), after clause (c), the following clause shall be inserted, as follows :-

"(ca) the manner in which the excess number of directors shall retire under the second proviso to clause (i) of sub-sec. (3);"; by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS

(AMENDMENT) ACT, 2006.

[3]Substituted for " (3) Every Board of Directors of a corresponding new bank, constituted under any scheme made under sub-section (1), shall include- (a) representatives of the employees, and of depositors, of such bank; and (b) such other persons as may represent the interests of each of the following categories, namely, farmers, workers, and artisans, to be elected or nominated in such manner as may be specified in the scheme. ", vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

In the Bank (Second) Nationalisation Act, In Sec. 9 ,in sub-sec. (3), in clause (a), for the words "not more than two whole-time directors", the words "not more than four whole-time directors" shall be substituted, by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 9 ,in sub-sec. (3), in clause (c), shall be substituted, in place of :- "(c) one director who is an officer of the Reserve Bank to be nominated by the Central Government on the recommendation of the Reserve Bank." by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 9 ,in sub-sec. (3), in clause (d), shall be omitted as follows :- "(d) not more than two directors to be nominated by the Central Government from amongst the Securities and Exchange Board of India established under Section 3 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the National Bank for Agriculture and Rural Development established under Section 3 of the National Bank for Agriculture and Rural Development Act, 1981 (16 of 1981), public financial institutions as specified in sub-section (1), or notified from time to time under sub-section (2) of Section 4A of the Companies Act, 1956 (1 of 1956), and other institutions established or constituted by or under any Central Act or incorporated under the Companies Act, 1956 and having not less than fifty-one per cent of the paid-up share capital held or controlled by the Central Government;" by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 9 ,in sub-sec. (3),

in clause (i), shall be substituted as follows :- " (i) where the capital issued under clause (c) of sub-section(2B) of Section 3 is- (I) not more than twenty per cent of the total paid-up capital, not more than two directors, (II) more than twenty per cent but not more than forty per cent of the total paid-up capital, not more than four directors. (III) more than forty per cent of the total paid-up capital, not more than six directors, to be elected by the shareholders, other than the Central Government, from amongst themselves: Provided that on the assumption of charge after election of any such directors under this clause, equal number of directors nominated under clause (h) shall retire in such manner as may be specified in the scheme." by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 9 ,after sub-sec. (3A), the following sub-section shall be inserted, namely: "(3AA) Without prejudice to the provisions of sub-sec. (3A) and notwithstanding anything to the contrary contained in this Act or in any other law for the time being in force, no person shall be eligible to be elected as director under clause (i) of sub-sec. (3) unless he is a person having fit and proper status based upon track record, integrity and such other criteria as the Reserve Bank may notify from time to time in this regard. (3AB) The Reserve Bank may also specify in the notification issued under sub-sec. (3-AA), the authority to determine the fit and proper status, the manner of such determination, the procedure to be followed for such determination and such other matters as may be considered necessary or incidental thereto."; by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 9, in sub-sec. (3B), for the word, brackets, figure and letter "sub-sec. (3A)", the words, brackets, figures and letters "sub-sec. (3A) and sub-sec. (3AA)" shall be substituted , by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 9 ,in sub-sec. (3B), for the word, brackets, figure and letter "sub-sec. (3A)", the words, brackets, figures and letters "sub-sec. (3A) and sub-sec. (3AA)" shall be substituted , by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

[b] Sub-section (5) re-numbered as sub-section (6) and sub-section (5) inserted by the Banking Laws (Amendment) Act, (1 of 1984), S. 72 (15-2-1984).

9A. Power Of Reserve Bank To Appoint Additional Director :-

32 (1) If the Reserve Bank is of the opinion that in the interest of banking policy or in the public interest or in the interests of the corresponding new bank or its depositors, it is necessary so to do, it may, from time to time, by order in writing, appoint, with effect from such date as may be specified in the order, one or more persons to hold office as additional directors of the corresponding new bank.

(2) Any person appointed as an additional director in pursuance of this section

(a) shall hold office during the pleasure of the Reserve Bank and subject thereto for a period not exceeding three years or such further period not exceeding three years at a time as the Reserve Bank may specify;

(b) shall not incur any obligation or liability by reason only of his being a director or for anything done or omitted to be done in good faith in the execution of the duties of his office or in relation thereto; and

(c) shall not be required to hold qualification shares in the corresponding new bank.

(3) For the purpose of reckoning any proportion of the total number of directors of the corresponding new bank, any additional director appointed under this section shall not be taken into account."

In the Bank (Second) Nationalisation Act, Sec. 9A shall be inserted, as follows : "9A. Power of Reserve Bank to appoint additional director. (1) If the Reserve Bank is of the opinion that in the interest of banking policy or in the public interest or in the interests of the corresponding new bank or its depositors, it is necessary so to do, it may, from time to time, by order in writing, appoint, with effect from such date as may be specified in the order, one or more persons to hold office as additional directors of the corresponding new bank. (2) Any person appointed as an additional director in pursuance of this section (a) shall hold office during the pleasure of the Reserve Bank and subject thereto for a period not exceeding three years or such further period not exceeding three years at a time as the Reserve Bank may specify; (b) shall not incur any obligation or liability by reason only of his being a director or for anything done or omitted to be done in good faith in the execution

of the duties of his office or in relation thereto; and (c) shall not be required to hold qualification shares in the corresponding new bank. (3) For the purpose of reckoning any proportion of the total number of directors of the corresponding new bank, any additional director appointed under this section shall not be taken into account." by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

CHAPTER 5 MISCELLANEOUS

10. Closure of accounts and disposal of profits :-

(1) Every corresponding new bank shall cause its books to be closed and balanced on the 31st day of December 5[or such other date³⁶in each year as the Central Government may, by notification in the Official Gazette specify] and shall appoint, with the previous approval of the Reserve Bank, auditors for the audit of its accounts. 37[Provided that with a view to facilitating the transition from one period of accounting to another period of accounting under this sub-section, the Central Government may, by order published, in the Official Gazette, make such provisions as it considers necessary or expedient for the closing and balancing of, or for other matters relating to, the books in respect of the concerned years.]

(2) Every auditor of a corresponding new bank shall be a person who is qualified to act as an auditor of a company under Section 226 of the Companies Act, 1956 and shall receive such remuneration as the Reserve Bank may fix in consultation with the Central Government.

(3) Every auditor shall be supplied with a copy of the annual balance-sheet and profit and loss account and a list of all books kept by the corresponding new bank, and it shall be the duty of the auditor to examine the balance-sheet and profit and loss account with the accounts and vouchers relating thereto, and in the performance of his duties, the auditor-

(a) shall have, at all reasonable times, access to the books, accounts and other documents of the corresponding new bank;

(b) may, at the expense of the corresponding new bank, employ accountants or other persons to assist him in investigating such accounts, and

(c) may; in relation to such accounts, examine the Custodian or any

officer or other employee of the corresponding new bank.

(4) Every auditor of a corresponding new bank shall make a report to the Central Government upon the annual balance-sheet and accounts and in every such report shall state-

(a) whether, in his opinion: the balance-sheet is a full and fair balance-sheet containing all the necessary particulars and is properly drawn up so to exhibit a true and fair view of the affairs of the corresponding new bank, and in case he had called for any explanation or information, whether it has been given and whether it is satisfactory;

(b) whether or not the transactions of the corresponding new bank, which have come to his notice, have been within the powers of that bank;

(c) whether or not the returns received from the officers and branches of the corresponding new bank have been found adequate for the purpose of his audit;

(d) whether the profit and loss account shows a true balance of profit or loss for the period covered by such account; and

(e) any other matter which he considers should be brought to the notice of the Central Government.

Banking Regulation Act, 1949, read with the relevant provisions of this Act or any other Act, not required to be disclosed.

(5) The report of the auditor shall be verified, signed and transmitted to the Central Government.

(6) The auditor shall also forward a copy of the audit report to the corresponding new bank and to the Reserve Bank.

(7) After making provision for bad and doubtful debts, depreciation in assets, contributions to staff and superannuation funds and all other matters for which provision is necessary under any law, or which are usually provided for by banking companies, a corresponding new bank 38[may, out of its net profits, declare a dividend and retain the surplus, if any].

39[(7A) Every corresponding new bank shall furnish to the Central Government 40[and to the Reserve Bank]the annual balance sheet, the profit and loss account, and the auditors report and a report by its Board or director on the working and activities of the bank during the period covered by the accounts.]

(8) The Central Government shall cause every auditors report and report on the working and activities of each corresponding new bank to be laid for 41[as soon as may be after they are received before each House of Parliament, 42[x x x x .]

43 [(9) Without prejudice to the foregoing provisions, the Central

Government may, at any time, appoint such number of auditors as it thinks fit to examine and report on the accounts of a corresponding new bank and the auditors so appointed shall have all the rights, privileges and authority in relation to the audit of the accounts of the corresponding new bank which an auditor appointed by the corresponding new bank has under this section.]

[d] Substituted for the words "of each year" by the Banking Public Financial Institutions and Negotiable Instruments Laws (Amendment) Act (66 of 1988), S.37(a) (30-12-1988).

[f] 31st day of March in each year specified as the date for the purposes of sub-s. (1) of S. 10-See Gaz. of India, 30-12-1988, Pt. II-3(ii) Ext., p. 2 (No. 687).

[e] Proviso inserted by Act (66 of 1988), S. 37(b) (30-12-1988).

[4] Substituted for "shall transfer the balance of profits to the Central Government", vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

[5] Inserted vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

[b] Inserted by the Banking Public Financial Institutions and Negotiable Instruments Laws (Amendment) Act (66 of 1988), S. 38(30-12-1988).

[c] Words "while it is in session, for a total period of thirty days which may be comprised in one session or two or more successive sessions "omitted by the Banking Laws (Amendment) Act (81 of 1985), S. 15 (1-5-1986),

[a] Inserted by the Banking Laws (Amendment) Act (1 of 1984). S. 75 (15-2-1984),

10A. Annual General Meeting :-

44(1) A general meeting (in this Act referred to as an annual general meeting) of every corresponding new bank which has issued capital under clause (c) of sub-section (2-B) of Section 3 shall be held at the place of the head office of the bank in each year at such time as shall from time to time be specified by the Board of Directors :

Provided that such annual general meeting shall be held before the expiry of six weeks from the date on which the balance-sheet, together with the profit and loss account and auditors report is.

under sub-section (7-A) of Section 10 , forwarded to the Central Government or to the Reserve Bank, whichever date is earlier.

(2) The shareholders present at an annual general meeting shall be entitled to discuss, approve and adopt" the balance-sheet and the profit and loss account of the corresponding new bank made up to the previous 31st day of March, the report of the Board of Directors on the working and activities of the corresponding new bank for the period covered by the accounts and the auditors report on the balance-sheet and accounts."]

46 (3) Nothing contained in this section shall apply during the period for which the Board of Directors of a corresponding new bank had been superseded under sub-sec. (1) of Sec. 18-A:

Provided that the Administrator may, if he considers it appropriate in the interest of the corresponding new bank whose Board of Directors had been superseded, call annual general meeting in accordance with the provisions of this section."

[6]The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

In the Bank (Second) Nationalisation Act, In Sec. 10A ,in sub-sec. (2), for the words "shall be entitled to discuss", the words "shall be entitled to discuss, approve and adopt" shall be substituted, by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

In the Bank (Second) Nationalisation Act, In Sec. 10A , sub-sec. (3), shall be inserted, namely: "(3) Nothing contained in this section shall apply during the period for which the Board of Directors of a corresponding new bank had been superseded under sub-sec. (1) of Sec. 18-A: Provided that the Administrator may, if he considers it appropriate in the interest of the corresponding new bank whose Board of Directors had been superseded, call annual general meeting in accordance with the provisions of this section.". by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

10B. Transfer Of Unpaid Or Unclaimed Dividend To Unpaid Dividend Account :-

47 (1) Where, after commencement of the Banking Companies

(Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Act, 2006, a dividend has been declared by a corresponding new bank but has not been paid or claimed within thirty days from the date of declaration, to, or by, any shareholder entitled to the payment of the dividend, the corresponding new bank shall, within seven days from the date of the expiry of such period of thirty days, transfer the total amount of dividend which remains unpaid or unclaimed within the said period of thirty days, to a special account to be called "Unpaid Dividend Account of ...(the name of the corresponding new bank)". Explanation. In this sub-section, the expression "dividend which remains unpaid" means any dividend the warrant in respect thereof has not been encashed or which has otherwise not been paid or claimed.

(2) Where the whole or any part of any dividend, declared by a corresponding new bank before the commencement of the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Act, 2006, remains unpaid at such commencement, the corresponding new bank shall, within a period of six months from such commencement, transfer such unpaid amount to the account referred to in sub-sec. (1).

(3) Any money transferred to the Unpaid Dividend Account of a corresponding new bank in pursuance of this section which remains unpaid or unclaimed for a period of seven years from the date of such transfer, shall be transferred to the corresponding new bank to the Investor Education and Protection Fund established under sub-sec. (1) of Sec. 205-C of the Companies Act, 1956 (1 of 1956).

(4) The money transferred under sub-sec. (3) to the Investor Education and Protection Fund shall be utilised for the purposes and in the manner specified in Sec. 205-C of the Companies Act, 1956 (1 of 1956).

In the Bank (Second) Nationalisation Act, Sec. 10B shall be inserted, as follows : "10B. Transfer of unpaid or unclaimed dividend to Unpaid Dividend Account. (1) Where, after commencement of the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Act, 2006, a dividend has been declared by a corresponding new bank but has not been paid or claimed within thirty days from the date of declaration, to, or by, any shareholder entitled to the payment of the dividend, the corresponding new bank shall, within seven days from the date of the expiry of such period of thirty days, transfer the total amount of dividend which

remains unpaid or unclaimed within the said period of thirty days, to a special account to be called "Unpaid Dividend Account of ... (the name of the corresponding new bank)". Explanation. In this sub-section, the expression "dividend which remains unpaid" means any dividend the warrant in respect thereof has not been encashed or which has otherwise not been paid or claimed. (2) Where the whole or any part of any dividend, declared by a corresponding new bank before the commencement of the Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Act, 2006, remains unpaid at such commencement, the corresponding new bank shall, within a period of six months from such commencement, transfer such unpaid amount to the account referred to in sub-sec. (1). (3) Any money transferred to the Unpaid Dividend Account of a corresponding new bank in pursuance of this section which remains unpaid or unclaimed for a period of seven years from the date of such transfer, shall be transferred to the corresponding new bank to the Investor Education and Protection Fund established under sub-sec. (1) of Sec. 205-C of the Companies Act, 1956 (1 of 1956). (4) The money transferred under sub-sec. (3) to the Investor Education and Protection Fund shall be utilised for the purposes and in the manner specified in Sec. 205-C of the Companies Act, 1956 (1 of 1956). " by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

11. Corresponding new bank deemed to be an Indian company :-

For the purposes of the Income tax Act, 1961, every corresponding new bank shall be deemed to be an Indian company and a company in which the public are substantially interested.

12. Vocation of office of Chairman, etc :-

- (1) Every person holding office, immediately before the commencement of this Act, as Chairman of an existing bank shall, if he becomes Custodian of the corresponding new bank, be deemed, on such commencement, to have vacated office as such Chairman.
- (2) Save as otherwise provided in sub-section (1), every officer

other employee of an existing bank shall become, on the commencement of this Act, an officer or other employee, as the case may be, of the corresponding new bank and shall hold his office or service in that bank on the same terms and conditions and with the same rights to pension, gratuity and other matters as would have been admissible to him if the undertaking of the existing bank had not been transferred to and vested in the corresponding new bank and continue to do so unless and until his employment in the corresponding new bank is terminated or until his remuneration, terms or conditions are duly altered by the corresponding new bank.

(3) For the persons who immediately before the commencement of this Act were the trustees for any pension, provident, gratuity or other like funds constituted for the officers or other employees of an existing bank, there shall be substituted as trustees such persons as the Central Government may, by general or special order, specify.

(4) Notwithstanding anything contained in Industrial Disputes Act, 1947, or in any other law for the time being in force, the transfer of the services of any officer or other employee from an existing bank to a corresponding new bank shall not entitle such officer or other employee to any: compensation under this Act or any other law for the time being in force and no such claim shall; be entertained by any court, tribunal or other authority.

12A. Bonus :-

(1) No officer or other employee [other than an employee within the meaning of clause (13) of S.2 of the Payment of Bonus Act, 1965] of a corresponding new bank shall be entitled to be paid any bonus.

(2) No employee of a corresponding new bank, being an employee within the meaning of clause (13) of S.2 of the Payment of Bonus Act, 1965, shall be entitled to be paid any bonus except in accordance with the provisions of that Act.

(3) The provisions of this section shall have effect notwithstanding any judgment, decree or order of any court, tribunal or other authority and notwithstanding anything contained in any other provision of this Act or in Industrial Dispute; Act, 1947, or any other law for the time being in force or any practice, usage or custom or any contract, agreement, settlement, award or other instrument.]

13. Obligations as to fidelity and secrecy :-

(1) Every corresponding new bank shall observe, except as otherwise required by law, the practices and usages customary among bankers and, in particular, it shall not divulge any information relating to or to the affairs of its constituents except in circumstances in which it is, in accordance with law or practices and usages customary among bankers, necessary or appropriate for the corresponding new bank to divulge such information.

(2) Every director, member of a local board or a committee, or auditor, adviser, officer or other employee of a corresponding new bank shall, before entering upon his duties, make a declaration of fidelity and secrecy in the form set out in the Third Schedule.

(3) Every Custodian of a corresponding new bank shall, as soon as possible, make a declaration of fidelity and secrecy in the form set out in the Third Schedule.

48 "(4) Nothing contained in this section shall apply to the credit information disclosed under the Credit Information Companies (Regulation) Act, 2005."

In the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1980 {40 OF 1980) in Section 13, sub-section (4), shall be inserted as follows :- "(4) Nothing contained in this section shall apply to the credit information disclosed under the Credit Information Companies (Regulation) Act, 2005.". by the Credit Information Companies (Regulation) Act, 2005."

14. Custodian to be public servant :-

Every Custodian of a corresponding new bank shall be deemed to be a public servant for the purposes of Indian Penal Code, 1860.

15. Certain defects not to invalidate acts or proceedings :-

(1) All acts done by the Custodian, acting in good faith, shall, notwithstanding any defect in his appointment or in the procedure, be valid.

(2) No act or proceeding of any Board of Directors or a local board or committee of a corresponding new bank shall be invalid merely on the ground of the existence of any vacancy in, or defect in the constitution of such board or committee, as the case may be.

(3) All acts done by a person acting in good faith as a director or member of a local board or committee of a corresponding new bank shall be valid, notwithstanding that it may afterwards be discovered that his appointment was invalid by reason of any defect or disqualification or had terminated by virtue of any provision contained in any law for the time being in force.

Provided that nothing in this section shall be deemed to give validity to any act by a director or member of a local board or committee of a corresponding new bank after his appointment has been shown to the corresponding new bank to be invalid or to have terminated.

16. Indemnity :-

(1) Every Custodian of a corresponding new bank and every officer of the Central Government or of the Reserve Bank and every officer or other employee of a corresponding new bank shall be indemnified by such bank against all losses and expenses incurred by him in or in relation to the discharge of his duties except such as have been caused by his own wilful act or default.

(2) A director or member of a local board or committee of a corresponding new bank shall not be responsible for any loss or expenses caused to such bank by the insufficiency or deficiency of the value of, or title to, any property or security acquired or taken on behalf of the corresponding new bank, or by the insolvency or wrongful act of any customer or debtor, or by anything done in or in relation to the execution of the duties of his office unless such loss, expenses, insufficiency or deficiency was due to any wilful act or default on the part of director or member.

16A. Arrangement With Corresponding New Bank On Appointment Of Directors To Prevail :-

(1) Where any arrangement entered into by a corresponding new bank with a company provides for the appointment by the corresponding new bank of one or more directors of such company, such provision and any appointment of directors made in pursuance thereof shall be valid and effective notwithstanding anything to the contrary contained in the Companies Act, 1956 or in any other law for the time being in force or in the memorandum, articles of association or any other instrument relating to the company, and any provision regarding share qualification, age limit, number of directorships, removal from office of directors and such like

conditions contained in any such law or instrument aforesaid, shall not apply to any Director appointed by the corresponding new bank in pursuance of the arrangement of aforesaid.

(2) Any director appointed as aforesaid shall-

(a) hold office during the pleasure of the corresponding new bank and may be removed or substituted by any person by order in writing of the corresponding new bank;

(b) not incur any obligation or liability by reason only of his being a director or for anything done or omitted to be done in good faith in the discharge of his duties as a director or anything in relation thereto;

(c) not be liable to retirement by rotation and shall not be taken into account for computing the number of directors liable to such retirement.

17. Construction of references to existing banks :-

Any reference to any existing bank in any law, other than this Act, or in any contract or other instrument shall, in so far as it relates to the undertaking which has been transferred by Section 4 , be construed as a reference to the corresponding new bank.

18. Dissolution :-

No provision of law relating to winding up of corporations shall apply to a corresponding new bank and no corresponding new bank shall be placed in liquidation save by order of the Central Government and in such manner as it may direct.

18A. Supersession Of Board In Certain Cases :-

49 (1) Where the Central Government, on the recommendation of the Reserve Bank, is satisfied that in the public interest or for preventing the affairs of any corresponding new bank being conducted in manner detrimental to the interest of the depositors or the corresponding new bank or for securing the proper management of any corresponding new bank, it is necessary so to do, the Central Government may, for reasons to be recorded in writing, by order, supersede the Board of Directors of such corresponding new bank for a period not exceeding six months as may be specified in the order:

Provided that the period of supersession of the Board of Directors

may be extended from time to time, so, however, that the total period shall not exceed twelve months.

(2) The Central Government may, on supersession of the Board of Directors of the corresponding new bank under sub-sec. (1), appoint, in consultation with the Reserve Bank, for such period as it may determine, an Administrator (not being an officer of the Central Government or a State Government) who has experience in law, finance, banking, economics or accountancy.

(3) The Central Government may issue such directions to the Administrator as it may deem appropriate and the Administrator shall be bound

(4) Upon making the order of supersession of the Board of Directors of the corresponding new bank, notwithstanding anything contained in this Act,

(a) the chairman, managing director and other directors shall, as from the date of supersession, vacate their offices as such;

(b) all the powers, functions and duties which may, by or under the provisions of this Act or any other law for the time being in force, be exercised and discharged by or on behalf of the Board of Directors of such corresponding new bank, or by a resolution passed in general meeting of such corresponding new bank, shall, until the Board of Directors of such corresponding new bank is reconstituted, be exercised and discharged by the Administrator appointed by the Central Government under sub-sec. (2):

Provided that the power exercised by the Administrator shall be valid notwithstanding that such power is exercisable by a resolution passed in the general meeting of the corresponding new bank.

(5) The Central Government may constitute, in consultation with the Reserve Bank, a committee of three or more persons who have experience in law, finance, banking, economics or accountancy to assist the Administrator in the discharge of his duties.

(6) The committee shall meet at such times and places and observe such rules of procedure as may be specified by the Central Government.

(7) The salary and allowances payable to the Administrator and the members of the committee constituted under sub-sec. (5) by the Central Government shall be such as may be specified by the Central Government and be payable by the concerned corresponding new bank.

(8) On and before the expiration of two months before expiry of the period of supersession of the Board of Directors as specified in the order issued under sub-sec. (1), the Administrator of the

corresponding new bank, shall call the general meeting of the corresponding new bank to elect new directors and reconstitute its Board of Directors.

(9) Notwithstanding anything contained in any other law or in any contract, the memorandum or articles of association, no person shall be entitled to claim any compensation for the loss or termination of his office.

(10) The Administrator appointed under sub-sec. (2) shall vacate office immediately after the Board of Directors of the corresponding new bank has been reconstituted." to follow such directions.

In the Bank (Second) Nationalisation Act, Sec. 18A shall be inserted, by the BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AND FINANCIAL INSTITUTIONS LAWS (AMENDMENT) ACT, 2006.

19. Power to make regulations :-

(1) The Board of Directors of a corresponding new bank may, after consultation with the Reserve Bank and with the previous sanction of the Central Government, 50[by notification in the Official Gazette,] make regulations, not inconsistent with the provisions of this Act or any scheme made thereunder to provide for all matters for which provision is expedient for the purpose of giving effect to the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, the regulations may provide for all or any of the following matters, namely :-

(a) the powers, functions and duties of local boards and restrictions, conditions or limitations, if any, subject to which they may be exercised or performed, the formation and constitution of local committees and committees of local boards (including the number of members of any such committee), the powers, functions and duties of such committees, the holding of meetings of local committees and committees of local boards and the conduct of business thereat:

(b) the manner in which the. business of the local boards shall be transacted and the procedure in connection therewith;

51(ba) the nature of shares of the corresponding new bank, the manner in which and the conditions subject to which shares may be held and transferred and generally all matters relating to the rights

and duties of shareholders:

(bb) the maintenance of register, and the particulars to be entered in the register in addition to those specified in sub-section (2-F) of Section 3 , the safeguards to be observed in the maintenance of register on computer floppies or diskettes, inspection and closure of the register and all other matters connected therewith:

(bc) the manner in which general meetings shall be convened, the procedure to be followed thereat and the manner in which voting rights may be exercised;

(bd)the holding of meetings of shareholders and the business to be transacted thereat;

(be) the manner in which notices may be served on behalf of the corresponding new bank upon shareholders or other persons;

(bf) the manner in which the directors nominated under clause (h) of sub- section (3) of Section 9 shall retire."]

(c) the delegation of powers and functions of the Board of Directors of a corresponding new bank to the general manager, director, officer or other employee of that bank;

(d) the conditions or limitations subject to which the corresponding new bank may appoint advisers, officers or other employees and fix their remuneration and other terms and conditions of service.

(e) the duties and conduct of advisers, officers or other employees of the corresponding new" bank;

(f) the establishment and maintenance of superannuation, pension, provident or other funds for the benefit of officers or other employees of the corresponding new bank or of the dependents of such officers or other employees and the granting of superannuation allowances, annuities and pensions payable out of such funds;

(g) the conduct and defence of legal proceedings by or against the corresponding new bank and the manner of signing pleading;

(h) the provision of a seal for the corresponding new bank and the manner and effect of its use;

(i) the form and manner in which contracts binding on the corresponding new bank may be executed;

(j) the conditions and the requirements subject to which loans or advances may be made or bills may be discounted or purchased by the corresponding new bank;

(k) the persons or authorities who shall administer any pension, provident or other fund constituted for the benefit of officers or other employees of the corresponding new bank or their dependants;

(l) the preparation and submission of statements of programmes of activities and financial statements of the corresponding new bank and the period for which and the time within which such statements and estimates are to be prepared and submitted; and
(m) generally for the efficient conduct of the affairs of the corresponding new bank.

(3) Until any regulation is made under sub-section (1), the articles of association of the existing Bank and every regulation, rule, bye-law or order made by the existing bank in force immediately before the commencement of this Act shall be deemed to be the regulations made under sub-section (1) and shall have effect accordingly and any reference therein to any authority of the existing bank shall be deemed to be a reference to the corresponding authority of the corresponding new bank and until any such corresponding authority is constituted under this Act shall be deemed to refer to the Custodian.

52 [(4) Every regulation shall, as soon as may be after it is made under this Act by the Board of Directors of a corresponding new bank be forwarded to the Central Government and that Government shall cause a copy of the same to be laid before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session . or successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.]

[b] Inserted by the Banking Public Financial Institutions and Negotiable Instruments Laws (Amendment) Act (66 of 1988), S. 38(30-12-1988).

[7] Inserted vide The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Act, 1994 (37 Of 1994), Dt. 3 rd June, 1994 Published in Received the assent of the President on June 3.1994

[a] Inserted by the Banking Laws (Amendment) Act (1 of 1984). S. 75 (15-2-1984),

20. Repealed by the Repealing and Amending Act (19 of 1988), S. 2, Sch. 1 (31-3-1988) :-

[. .]

21. Repeal and saving :-

(1) The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken, including any order made, notification issued or direction given, under the said Ordinance shall be deemed to have been done, taken, made, issued or given, as the case may be under the corresponding provisions of this Act.